

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:799

ANSWERED ON:18.07.2002

HIGH COURT BENCH IN KERALA & GUJARAT

HARIBHAI PARTHIBHAI CHAUDHARY;MANSINH PATEL;Y.G. MAHAJAN

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the Government have received any new proposal for setting up of High Court Bench from some State Governments including Governments of Kerala & Gujarat;

(b) if so, the details thereof; and

(c) the time by which High Court Bench in States are likely to be set up?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI):

(a) & (b): The setting up of a Bench of a High Court, away from its principal seat, is considered on the receipt of a complete proposal from the concerned State Government with the consent of the Chief Justice of that High Court. As the Government has received complete proposals for setting up Benches of the Madras High Court and the Calcutta High Court respectively, a Bench of the Madras High Court at Madurai and a Bench of the Calcutta High Court at Jalpaiguri is proposed to be established after infrastructural facilities like court buildings, accommodation for Judges etc. are provided by the respective State Governments to the satisfaction of the High Court. No complete proposal has been received either from the State Government of Kerala or Gujarat.

(c): As the establishment of Benches of the High Courts involves Parliamentary legislation, it is not feasible to indicate a time-frame in this regard.